DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI 8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

No. F. 11(99)/CT/LJ&LA/15 DS2 N 21 すら

Dated: 20/6/20/6

Subject:- invitation of Quotations for installation of Tea/Coffee vending machine alongwith material (refills, disposable cups etc.) at the chamber of Sr. Standing Counsel, Delhi High Court.

- 1. Tender notice containing item-wise rates are invited from the reputed suppliers/distributers for installation of Tea/Coffee vending machine alongwith material (refills, disposable cups etc.) at the chamber of Sr. Standing Counsel, Delhi High Court.
- 2. The sealed quotations superscribed as "Quotation for Tea/Coffee vending machine" may be reached latest by 5:00 pm on or before 27/06/2016 at Deptt. of Law, Justice & LA, C-wing, 8th Floor, Delhi Secretariat, Delhi-110002.
- 3. The quotations may be sent along with an earnest money deposit of RS. 1,000/- or 2% of bid (whichever is higher) in the form of demand draft drawn in favour of DDO (LJ&LA) from any recognized bank. The EMD of unsuccessful bidders will be returned after finalization of tender.
- 4. Successful firms will have to supply the items within three (03) days of supply of delivery order.
- 5. All the taxes, duties, cess, any other charge etc. must be mentioned clearly and separately.
- 6. The rates should be quoted both in words and figures. There should not be any cutting, overwriting, erasing of the rates quoted.
- 7. The payment will be made after satisfactory delivery and installation of the machine.
- 8. The department reserves the right to reject any or all tenders without assigning any reason thereof.
- 9. The quotations are to be accompanied with other relevant information as the prospective quotationer may like to bring to the notice f this department.

(SUNIL SEHGAL) Dy. SECRETARY(CT)